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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
Circuit Bench at Lucknow

Registration T.A. No.1028 of 1987

O.N.Shukla Petitioner
Versus
Union of India & Others Respondents.

Hon.D.S. Misra, A.M.
Hon.G.S.Sharma, J.M.

(By Hon.G.S. Sharma, J.M.)

This case was listed for hearing on 23.1.1989. No Counter Affidavit was filed by the learned counsel for the respondents and an application was moved on his behalf on 23.1.1989 stating that the petitioner has been reinstated in service and no cause of action ~~survives~~ ^{now} will arise now. Shri V.K. Chaudhary, learned Additional Standing Counsel for the respondents who had moved this application had assured us to serve its copy on the learned counsel for the petitioner and the same was served by him on 24.1.1989. Still none is present on behalf of the petitioner and none was present even on 23.1.1989. We feel that the petitioner is not ~~at all~~ ^{now} interested in prosecuting his case. The petition is dismissed in default of the petitioner without any order as to cost.

Sharma
Member (J)

Shm
Member (A)

Dated the 25th Jan., 1989.

RKM